



\$~16 to 18, 20, 21

\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ CS(OS) 376/1999 & I.As. 1605/1999, 9549/2016, 8501/2018 & 11884/2018

**CHURCH OF NORTH INDIA TRUST ASSO. AND ORS.**

..... Plaintiffs

Through: Mr. Shiv Prakash Pandey,  
Mr. Raghav Pandey and Mr. B.D.  
Das, Advocates for Plaintiff No. 3.  
Mr. Manoj V. George, Plaintiff No. 2.  
Ms. Mrinalini Sen and Ms. Kritika  
Gupta, Advocates of Plaintiff No. 1.

versus

**S.P. PRAKASH**

..... Defendant

Through: Mr. Samit Kalra, Advocate.

+ CS(OS) 1830/2006, CC 5/2014, I.As. 18153/2013, 21256/2015 & 10678/2016

**WOMEN'S CHRISTIAN TEMPERANCE UNION OF INDIA**

..... Plaintiff

Through: Mr. Anirudhh Singh, Advocate.

versus

**INDIAN CHURCH TRUSTEES & ORS.**

..... Defendants

Through: Mr. Prafulla Ranjan Tiwary,  
Mr. Rajiv Ranjan Mishra, Mr. Deva  
Mani Mishra, Advocates for D-1.  
Mr. Prag Chawla and Mr. Sudeep  
Sudan, Advocates for D-12.  
Mr. T.P.S. Kang and Ms. Palak  
Newmani, Advocates for D-9 and D-  
10.  
Mr. Vinayak Batta, Advocate for D-5  
and D-10.



+ CS(OS) 2685/2008 & I.As. 22248/2015, 10665/2016, 10822/2017 & 15191/2017

CHURCH OF INDIA & ANOTHER ..... Plaintiffs

Through: Mr. Prafulla Ranjan Tiwary,  
Mr. Rajiv Ranjan Mishra, Mr. Deva  
Mani Mishra, Advocates for D-1.

versus

THE CHURCH OF NORTH INDIA TRUST ASSOCIATION &  
ANOTHER ..... Defendant

Through: Ms. Mrinalini Sen and Ms. Kritika  
Gupta, Advocates for D-1.  
Mr. Shiv Prakash Pandey,  
Mr. Raghav Pandey and Mr. B.D.  
Das, Mr. Manoj V. George and Mr.  
Amit Kumar, Advocates for D-2.

+ CS(OS) 3070/2011

CHURCH OF NORTH INDIA TRUST ASSO & OTHERS  
..... Plaintiffs

Through: Ms. Mrinalini Sen and Ms. Kritika  
Gupta, Advocates for P-1.  
Mr. B.D. Das and Mr. Manoj V.  
George, Advocates for P-2.

versus

JOHN AUGUSTINE & OTHERS ..... Defendants

Through: Mr. Prafulla Ranjan Tiwary,  
Mr. Rajiv Ranjan Mishra, Mr. Deva  
Mani Mishra, Advocates for D-1.  
Mr. Nilakanta Nayak, Advocate for  
D-2.



+ CS(OS) 3418/2015

THE CHURCH OF INDIA

..... Plaintiff

Through: Mr. Prafulla Ranjan Tiwary,  
Mr. Rajiv Ranjan Mishra, Mr. Deva  
Mani Mishra, Advocates.

versus

RT REVD ANIL R STEPHEN

..... Defendant

Through: Mr. Shiv Prakash Pandey,  
Mr. Raghav Pandey and Mr. B.D.  
Das, Mr. Manoj V. George and Mr.  
Nilakanta Nayak, Advocates for D-1  
and D-2..

**CORAM:**

**HON'BLE MR. JUSTICE SANJEEV NARULA**

**ORDER**

**% 19.03.2019**

1. There are adjournments slips filed in item Nos. 17, 18, 20 and 21. Learned counsel for the parties submits that the suits have already been consolidated. However for framing consolidated issues, the interim applications are required to be disposed of. It is noticed that there are several applications filed in each of the five matters. The pleadings in the said interim applications are also not complete. Let the pleadings be complete in all the pending applications. Learned counsel for the parties would file a list setting out the details of the interim applications indicating the relief sought, the status of the pleadings and the order passed in the said application. On the next date, all the pending applications shall be taken up for hearing.



2. List on 18<sup>th</sup> July 2019.

**MARCH 19, 2019**

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**SANJEEV NARULA, J**